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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 844/2007

ASIAN HOTELS LTD.

..... Appellant

Through:

versus

COMMISSIONER OF INCOME TAX NEW DELHI

..... Respondent

Through: Mr. Zoheb Hossain, Mr. Vipul  
Agarwal and Mr. Parth S., Advocates.

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) SUGANDHA AGGARWAL**

**ORDER**

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**23.09.2022**

**CM No. 38751/2022**

1. This is an application filed for waiving the cost imposed on the respondent.
2. Learned counsel for appellant does not wish to file reply and submits that the same be decided as per law.
3. It is stated that the order could not be complied with on time because the Standing Counsel was suffering from Covid-19.
4. In view of the submissions made in the application, application is allowed and the cost imposed vide order dated 01.08.2022 is waived.



**ITA 844/2007**

1. Reply along with the chart has been filed by the respondents. Learned counsel for appellant acknowledges that he has received the copy of the same and seeks some time to file reply, common convenience compilation and requisite documents. Allowed.
2. It was directed vide order dated 03.02.2022 that reply, common convenience compilation and requisite documents shall be filed at least five days prior to 10.10.2022. Last opportunity is granted to the appellant to comply with the order and the same shall be filed within five days from today.
3. Let an advance copy of the same be supplied to the opposite side.
4. Put up on 01.10.2022.

**SUGANDHA AGGARWAL  
JOINT REGISTRAR  
(JUDICIAL)**

**SEPTEMBER 23, 2022/yo**